

alised the APEC with a view to improved coordination and implementation and accorded priority to accelerating progress on some important institutions/projects such as the Global System of Trade Preferences among developing countries, the Centre for Science and Technology and the Research and information System of Nonaligned and other developing countries.

(c) in pursuance of a decision of the Harare Summit, an Extraordinary Ministerial Conference on South-South Cooperation to be held in June, 1987, will review progress since the Summit.

Foreign involvement in insurgent activities

*275. SHRI CHITTA BASU:

SHRI RAMKRISHNA MAZUMDER:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been spurt in insurgency activities by T.N.V. (Tripura), U.L.F.A. (Assam), P.L.A. (Manipur) and N.S.C.N. (Nagaland) in recent times;

(b) if so, what are the reasons for such spurt; and

(c) what step Government propose to take to curb such activities?

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): (a) and (b) 'TNV' in Tripura, 'National Socialist Council of Nagaland' in Nagaland and Manipur and the 'United Liberation Front of Assam' in Assam have been active for the following reasons:

(i) To boost the morale of their organisations and personnel;

(ii) To replenish their losses in terms of material and resources;

(iii) To maintain their militant image;

(iv) To create tension between tribals and non tribals in Tripura.

(c) The Government have already taken steps to check the activities of extremists which include:

1. Utilisation of the powers under the Armed Forces (Special Powers) Act, 1958 and the Unlawful Activities (Prevention) Act, 1967, where necessary;

2. Gearing up the intelligence net-work.

3. Arrangements for better co-ordination between different agencies involved in the operations against the extremists;

4. Increase in the vigil on the border.

5. Strengthening of para-military forces suitably where necessary.

Projects from Orissa pending clearance

*276. KUMARI SUSHILA TIRIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) how many projects from Orissa have been received by the Central Government under the Forest (Conservation) Act, 1980 during the last three years;

(b) how many cases have been rejected and the reasons therefor;

(c) how many cases are still pending for disposal and since when they are pending; and

(d) in how many cases administrative sanction was issued and the work has started?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL): (a) 34 proposals for

diversion of forest lands for non-forest use were received from the State Govt. of Orissa, from 1-1-84 to 31-12-86.

(b) Statement-I giving the details

is placed on the Table of the House. (See below)

(c) and (d) Statement-II giving the details is placed on the Table of the House. (See below)

Statement-I

Name of the proposal	Reasons for rejection
1. Diversion of 52.42 ha. of forest land for Bhalla Dhar Minor Irrigation Project.	The diversion involved sacrifice of large number of trees and considerable damage to the wildlife. These losses were not commensurate with the expected economic returns.
2. Diversion of 127.79 ha. of forest land for rehabilitation of oustees due to construction of Upper Jonk Irrigation Project.	The proposal was rejected on account of (a) Violation of the provisions of the Forest (Conservation) Act, 1980. (b) Government of India's policy not to allow diversion for rehabilitation purposes.
3. Diversion of 100 ha. of forest land for raising captive plantations by M/s Manglam Timber products Ltd.	As a matter of policy, the Government of India do not allow diversion of forest land for captive plantation.

Statement-II

Name of the proposal	Date from which pending	Remarks
1. Diversion of 336.582 ha. of forest land for laying of 400 KV Transmission line from Jaypore to Talchar and Jaypore to Kolaghat in Kala-handi district.	20-1-1987	The case was being treated as closed on account of non-submission of some essential information since 10-10-86. It was re-opened on 20-1-87 on receipt of information.
2. Diversion of 35.06 ha. of forest land for laying of 33 KV transmission line from Phulbani to Ranipathar in Phulbani district.	19-12-1986	

Both the pending proposals mentioned above have received administrative approval. According to the report received from the State Government, the work in non-forest area has been started on 400 KV transmission line from Jaypore to Talchar & Jaypore to Kolaghat. The work is not reported to have been started on the 33 KV

transmission line from Phulbani to Ranipathar.

Diversion of forest land has been approved in 17 cases.

Use of Wasteland by Private units

*277. SHRI SURESH KALMADI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state: